

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Jaipur Bench, Jaipur

ORDER SHEET

Misc. Application No. 261 of 1994 (O.A.No.656/93)

Applicant(s) S.S.DARBARI

Respondent(s) UOI & OTHERS

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
24.5.94	Mr.P.S.Asopa, Counsel for the petitioner. Mr.K.P.Mishra, Counsel for the respondents. Heard the learned counsel for the parties. Respondents will prepare a comparative statement of good and adverse entries of all the parties including the applicant and present it before the court and also give a copy to the applicants. 2. However, where the reports are consistent or the reports are better than the previous year these may not be considered as an adverse and it is not necessary to communicate such entries. If there is a fall in the standard of performance as adverse reflected in subsequent entries from excellent to very good or from very good to good, then it may be considered as a fall of standard, needing communication. So, both the matters may be considered while preparing the comparative statement. Respondents will also mention the fact whether the reporting officer and the reviewing authority had dis-

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Notes of the Registry

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agreed with each other.

3. Respondents will also mention the fact that whether there is an omission on the part of the reviewing officer to ~~review~~ review the ACR and if so, whether such ACR has been taken into consideration.

4. As far as the adverse entry of 1992-93 is concerned the respondents ~~have~~ not been communicated. It may be clarified that whether that report was taken into consideration by the committee for consideration of promotion of the applicant.

5. All relevant records should be kept ready for the perusal of the court.

6. M.A. stands disposed of accordingly.

(O.P.Sharma)
Admv. Member

(D.L.Menta)
Vice Chairman

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